Government of India
Ministry of Jai Shakti
Polavaram Project Authority

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भारत सरकार
जल शक्ति मंतालय
पोलवरम परीयोजना प्राधिकरन
11-4-648, AC Guards,
Krishna Godavari Bhavan,
Hyderabad – 500 004.

F.No. 3/29/4/2019/PPA/2763-2769 24.10.2019.

To
The Register General
National Green Tribunal
Faridkot House, Copernicus Marg
New Delhi- 110001

Sub: Original Application No. 857/2018 (M.A No. 1624/2018 & IA No. 494/2019) before Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi- Submission of Action Taken report-reg

Ref: Hon'ble NGT order dated: 27.09.2019.

Sir,

Kind reference is invited to Hon'ble NGT, Principal Bench, New Delhi order dated: 27.09.2019. In this context it is to submit that:

Polavaram Irrigation Project was declared as National Project vide sub section (1) of section 90 of the act AP Reorganisation Act- 2014. Copy enclosed as Annexure– I.

In pursuance of said sub section 4 of section 90 and to carry out the purposes of the said provisions of the Act, the Central Government constituted the Governing Body of Polavaram Project Authority and Polavaram Project Authority (PPA) vide Gazette Notification No.129 dated 28.05.2014. Copy enclosed as Annexure-II

Further, Ministry of Finance Office Memorandum no. F.No.1 (2)/PF-I/2014 (Pt) dtd 30.09.2016 (copy enclosed as Annexure – III) decided as following:

1. The Central Government will provide 100% of the remaining cost of the irrigation component only of the project for the period starting from 01.04.2014, to the extent of the cost of the Irrigation component on that date.

2. In view of recommendations of the Vice Chairman NITI Ayog that it will be appropriate for the State of Andhra Pradesh to execute this project (as it is an important project and the State Government is keen to complete it at the earliest), the Government of India has agreed to the State's request for the execution of the project by the State Government on behalf of the Government of India.

In view of above, Water Resources Department (WRD), Government of Andhra Pradesh (GoAP) is executing Polavaram Irrigation Project. The Contract Management is being looked after by the WRD, GoAP. Therefore, the matters related to construction and execution of PIP is in the purview of WRD, GoAP. The PPA is guiding them in all important aspects of project execution such as Designs, Monitoring of progress, Quality Control, Land Acquisition & R&R etc.

It is further submitted that the issues related to construction of Coffer dams were discussed by PPA officials in various meetings held on 16th , 24th & 25th April, 2019 and 28th & 31st May, 2019 at Polavaram Project site and Vijayawada. As R&R works lagging behind, the WRD, GoAP officials were advised not to further encroach the waterways available through the partially constructed coffer dams so that effect of coffer dam on water levels in the U/s could be minimized. The GoAP officials were also advised to provide adequate relief measures in view of likelyhood slightly higher levels in the river than normal condition.

CEO, PPA has taken a PPA (10th Emergency) meeting on 13.08.2019 with the GoAP Officials. During the discussion GoAP officials informed that:

"Highest flood observed during the present monsoon season till date was 15 lakh cusec and the flood water was flowing through sluice and spillway as well as through the sides of partially constructed coffer dams. The food relief arrangements were made by the concerned district administration of the Revenue

Authority for the affected people due to floods. The levels at highest flood with coffer dams in place were about 2.10 m higher than levels in natural conditions".

In view of above and as directed by the Hon'ble National Green Tribunal in OA.No.857 of 2018, vide Order dated 27.09.2019, the remedial action taken report submitted by WRD, GoAP towards the recommendations/observations made by the 4 Member Joint Committee in their report dated: 30.07.2019 after visit to the dumping site of Polavaram Irrigation Project on 24.07.2019 is enclosed as Annexure – IV for kind consideration please.

This issues with approval of Chief Executive Officer, Polavaram Project Authority, Hyderabad.

Yours faithfully,

(P. Devender Rao)
Director (A&C)
(M) 9000473396

Copy for information and necessary action to:

1. Shri Ardhendumauli Kumar Prasad, Advocate on Record, Supreme Court of India, A-52, Sector 17A, Noida – 201301.
2. The Special Chief Secretary, Water Resources Department, Government of Andhra Pradesh, Velagapudi.
3. The Chairman, 4 Member Joint Committee, Andhra Pradesh Pollution Control Board, Andhra Pradesh.
4. The Chief Engineer, Polavaram Irrigation Project, Water Resources Department, Dowlaiswaram.

Copy for information to:

1. The Commissioner (SPR-1), DoWR, RD & GR, MoJS, New Delhi.
2. The Chief (PPO), Central Water Commission, New Delhi.

Annexure-1

रजिस्ट्री सं० डी० एल०—(एन)04/0007/2003—14 REGISTERED NO. DL—(N)04/0007/2003—14

भारत का राजपत्र
The Gazette of India

असाधारण
EXTRAORDINARY
भाग II — खण्ड 1
PART II — Section 1
प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं० 6] नई दिल्ली, शनिवार, मार्च 1, 2014/ फाल्गुन 10, 1935 (शक)
No. 6] NEW DELHI, SATURDAY, MARCH 1, 2014/PHALGUNA 10, 1935 (SAKA)

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।
Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE

(Legislative Department)

New Delhi, the 1st March, 2014/*Phalguna* 10, 1935 *(Saka)*

The following Act of Parliament received the assent of the President on the 1st March, 2014, and is hereby published for general information:—

THE ANDHRA PRADESH REORGANISATION ACT, 2014

No. 6 OF 2014

[1*st March*, 2014.]

An Act to provide for the reorganisation of the existing State of Andhra Pradesh and for matters connected therewith.

BE it enacted by Parliament in the Sixty-fifth Year of the Republic of India as follows:—

PART I

PRELIMINARY

1. This Act may be called the Andhra Pradesh Reorganisation Act, 2014. Short title.

2. In this Act, unless the context otherwise requires,— Definitions.

(*a*) "appointed day" means the day which the Central Government may, by notification in the Official Gazette, appoint;

(*b*) "article" means an article of the Constitution;

(*c*) "assembly constituency", "council constituency" and "parliamentary constituency" have the same meanings as in the Representation of the People Act, 1950; 43 of 1950.

Jurisdiction of Board.

87. (*1*) The Board shall ordinarily exercise jurisdiction on Godavari and Krishna rivers in regard to any of the projects over headworks (barrages, dams, reservoirs, regulating structures), part of canal network and transmission lines necessary to deliver water or power to the States concerned, as may be notified by the Central Government, having regard to the awards, if any, made by the Tribunals constituted under the Inter-State River Water Disputes Act, 1956. 33 of 1956.

(*2*) If any question arises as to whether the Board has jurisdiction under sub-section (*1*) over any project referred thereto, the same shall be referred to the Central Government for decision thereon.

Power of Board to make regulations.

88. The Board may make regulations consistent with the Act and the rules made thereunder, to provide for—

(*a*) regulating the time and place of meetings of the Board and the procedure to be followed for the transaction of business at such meetings;

(*b*) delegation of powers and duties of the Chairman or any officer of the Board;

(*c*) the appointment and regulation of the conditions of service of the officers and other staff of the Board;

(*d*) any other matter for which regulations are considered necessary by the Board.

Allocation of water resources.

89. The term of the Krishna Water Disputes Tribunal shall be extended with the following terms of reference, namely:—

(*a*) shall make project-wise specific allocation, if such allocation have not been made by a Tribunal constituted under the Inter-State River Water Disputes Act, 1956; 33 of 1956.

(*b*) shall determine an operational protocol for project-wise release of water in the event of deficit flows.

Explanation.— For the purposes of this section, it is clarified that the project specific awards already made by the Tribunal on or before the appointed day shall be binding on the successor States.

Polavaram Irrigation Project to be a national project.

90. (*1*) The Polavaram Irrigation Project is hereby declared to be a national project.

(*2*) It is hereby declared that it is expedient in the public interest that the Union should take under its control the regulation and development of the Polavaram Irrigation Project for the purposes of irrigation.

(*3*) The consent for Polavaram Irrigation Project shall be deemed to have been given by the successor State of Telangana.

(*4*) The Central Government shall execute the project and obtain all requisite clearances including environmental, forests, and rehabilitation and resettlement norms.

Arrangements on Tungabhadra Board.

91. (*1*) The Governments of the successor States of Andhra Pradesh and Telangana shall replace the existing State of Andhra Pradesh on the Tungabhadra Board.

(*2*) The Tungabhadra Board shall continue to monitor the release of water to High Level Canal, Low Level Canal and Rajolibanda Diversion Scheme.

PART X

INFRASTRUCTURE AND SPECIAL ECONOMIC MEASURES

Successor States to follow principles, guidelines, etc., issued by Central Government.

92. The principles, guidelines, directions and orders issued by the Central Government, on and from the appointed day, on matters relating to coal, oil and natural gas, and power generation, transmission and distribution as enumerated in the Twelfth Schedule shall be implemented by the successor States.

Annexure-2

-25

रजिस्ट्री सं० डी० एल०-33004/99

REGD. NO. D. L.-33004/99

भारत का राजपत्र
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सं. 129] नई दिल्ली, बुधवार, मई 28, 2014/ज्येष्ठ 7, 1936
No. 129] NEW DELHI, WEDNESDAY, MAY 28, 2014/JYAISTHA 7, 1936

जल संसाधन मंत्रालय

अधिसूचना

नई दिल्ली, 28 मई, 2014

फा. सं. 15/4/2014-स्था-IV:—जबकि आंध्र प्रदेश पुनर्गठन अधिनियम, 2014 (2014 का 6) जिसे इसमें इसके पश्चात उक्त अधिनियम कहा गया है, पोलावरम सिंचाई परियोजना को [धारा 90 उपधारा (1) के अधीन] राष्ट्रीय परियोजना घोषित करता है और यह लोकहित में समीचीन है कि सिंचाई के उद्देश्य के लिए पोलावरम सिंचाई परियोजना का विनियमन और विकास [धारा 90 उपधारा (2) के अधीन] संघ के नियन्त्रणाधीन हो ।

और अधिनियम की धारा 90 (4) में उपबंध है कि केन्द्रीय सरकार परियोजना का निष्पादन करेगी और सभी अपेक्षित अनापत्तियां जिसके अंतर्गत पर्यावरणीय, वन और पुनर्वास तथा पुनर्स्थापन के संनियम भी है, प्राप्त करेगी ।

अब, अधिनियम के उक्त उपबंधों के प्रस्तावों के निर्वहन के लिए, केन्द्रीय सरकार पोलावरम परियोजना प्राधिकरण और पोलावरम परियोजना प्राधिकरण के शासी निकाय का गठन निम्न प्रकार से करती है ;

1. पोलावरम परियोजना प्राधिकरण का शासी निकाय

पोलावरम परियोजना प्राधिकरण का एक शासी निकाय होगा जो निम्न से मिलकर बनेगी :

(i) सचिव, भारत सरकार, जल संसाधन मंत्रालय - अध्यक्ष

(ii) आंध्र प्रदेश राज्य के मुख्य सचिव - सदस्य

(iii) तेलंगाना राज्य के मुख्य सचिव - सदस्य

(iv) सचिव भारत सरकार, पर्यावरण और वन, सचिव, वित्त (व्यय विभाग)
सचिव, विद्युत और सचिव, जनजातीय कल्याण मंत्रालय - सदस्य
(या उसका नाम निर्देशिति व्यक्ति जो संयुक्त सचिव के स्तर के नीचे न हो)

(v) मुख्य कार्यकारी अधिकारी, पोलावरम परियोजना प्राधिकरण - सदस्य

(vi) योजना आयोग का प्रतिनिधि (जो संयुक्त सचिव के स्तर के नीचे न हो) - सदस्य

(vii) सदस्य-सचिव, पोलावरम परियोजना प्राधिकरण -सदस्य सचिव

2. पोलावरम परियोजना प्राधिकरण

1. पोलावरम परियोजना प्राधिकरण (जिसे इसमें इसके पश्चात उक्त प्राधिकरण कहा गया है) के संक्षिप्त नाम से एक प्राधिकरण का गठन किया जाएगा।

2. प्राधिकरण में एक मुख्य कार्यकारी अधिकारी (सीईओ) और 11 सदस्य होगें जो कि निम्नानुसार हैं :

(i) मुख्य कार्यकारी अधिकारी - अध्यक्ष

(ii) उत्तरवर्ती तेलंगाना राज्य के मुख्य सचिव/ सचिव, सिंचाई जल संसाधन विभाग - सदस्य

(iii) उत्तरवर्ती आंध्र प्रदेश राज्य के मुख्य सचिव/ सचिव, सिंचाई जल संसाधन विभाग - सदस्य

(iv) दो मुख्य अभियंता (ज्येष्ठ प्रशासनिक श्रेणी), केंद्रीय जल अभियंत्रण (समूह 'क') सेवा और केन्द्रीय विद्युत अभियंत्रण (समूह 'क') सेवा से प्रत्येक से एक एक; जो क्रमश: आयोजना एवं अभिकल्प तथा विद्युत संकाय के भार साधक होंगे - सदस्य

(v) तीन मुख्य अभियंता राज्य सरकार द्वारा प्रतिनियुक्त किए जाएंगे, जो बांध और उससे संबद्ध ढांचों, पॉवर हाउस और संम्बधित कार्य तथा नहर तंत्र कार्यों के भार साधक होंगे - सदस्य

(vi) आंध्र प्रदेश और तेलंगाना राज्यों के भूमि अधिग्रहण और पुनर्वास के भार साधक आयुक्त - सदस्य

(vii) वित्तीय सलाहकार, जल संसाधन मंत्रालय - सदस्य

(viii) केंद्रीय जल अभियंत्रण (समूह 'क') सेवा से एक मुख्य अभियंता (ज्येष्ठ प्रशासनिक श्रेणी) -सदस्य सचिव

3. मुख्य कार्यकारी अधिकारी और क्रम संख्या (iv), (v) और (viii) के सदस्य पूर्णकालिक रूप से केन्द्रीय तथा राज्य सरकारों, जैसा भी मामला हो, द्वारा तैनात होंगे।

4. मुख्य कार्यकारी अधिकारी (सीईओ) की नियुक्ति केंद्रीय सरकार द्वारा भारत सरकार के अपर सचिव के पद पर पैनल किए गए अधिकारियों में से की जाएगी, जिनकी निर्धारित कार्यावधि कम से कम 3 वर्ष होगी और शासी निकाय के साधारण पर्यवेक्षण और नियंत्रण के अधीन प्राधिकरण के भार साधक होंगे।

5. मुख्य कार्यकारी अधिकारी के पास वे सभी प्रशासनिक, वित्तीय और कार्य संबंधी शक्तियां होगी जो केंद्रीय सरकार के विभागाध्यक्ष के पास उपलब्ध होती हैं।

6. मुख्य कार्यकारी अधिकारी और सदस्यों के कार्यालयों में किसी भी रिक्ति के होने पर केंद्रीय सरकार या राज्य सरकार, जैसा भी मामला हो, ऐसे रिक्त पदों पर किसी व्यक्ति को नियुक्त करेगी :

परंतु यह कि किसी सदस्य के बीमारी या किसी कारण से अनुपस्थिति की दशा में, केंद्रीय सरकार या राज्य सरकार, जैसा भी मामला हो, किसी ऐसे व्यक्ति, जो सदस्य के रूप में नियुक्ति के लिए अन्यथा पात्र हो, को बीमारी या अनुपस्थिति के दौरान कार्यकारी सदस्य के रूप में नियुक्त कर सकती हैं, और ऐसे कार्यकारी सदस्य के पास इस प्रकार से कार्य करते समय उस सदस्य की सभी शक्तियां होंगी और वह उनके सभी कर्तव्यों का निर्वहन करेगा और उनकी सभी क्षतिपूर्ति के हकदार होंगे जिनके स्थान पर वे कार्य कर रहे हैं।

7. प्राधिकरण के अधिकारी और कर्मचारी

(क) प्राधिकरण, समय-समय पर ऐसे तथा इतने अधिकारियों और कर्मचारियों को नियुक्त या तैनात कर सकता है, जैसा वह उचित समझे। ऐसे सभी अधिकारी और कर्मचारी प्राधिकरण के एकल नियंत्रण में होंगे।

(ख) प्राधिकरण, केंद्रीय सरकार के पूर्व अनुमोदन से आवासीय निवास, मकान किराया भत्ते, यात्रा भत्ते, दैनिक भत्ते, परिवहन भत्ते और चिकित्सा प्रतिपूर्ति के संबंध में ऐसे सभी अधिकारियों और कर्मचारियों की सेवा शर्तों का विनियमन करने के लिए विनियमों को बना सकता है।

(ग) वेतनमान, भत्ते (जिसके अंतर्गत परियोजना भत्तें भी हैं) और अन्य सेवा शर्तें वहीं होंगी जो केंद्रीय सरकार के कर्मचारियों पर लागू होंगी।

(घ) प्राधिकरण, राज्य सरकार के साथ प्राधिकरण में पूर्णकालिक रोजगार या प्राधिकरण के लिए किसी कार्य या सेवाओं के निष्पादन के लिए आंध्र प्रदेश और तेलंगाना की राज्य सरकारों में तैनात व्यक्तियों की सेवाओं को उपलब्ध कराने के लिए व्यवस्था करेगा। तथा इस दशा में ऐसे कर्मचारियों का वेतनमान, भत्ते (जिसके अंतर्गत परियोजना भत्तें भी हैं) और अन्य सेवा शर्तें वह होंगी जैसे कि संबंधित राज्य सरकार के कर्मचारियों पर लागू होती है।

(ङ) वे कर्मचारी, जो प्राधिकरण की अधिसूचना के तुरंत पूर्व नियमित आधार पर पोलावरम परियोजना पर कार्य कर रहे थे, अधिसूचना के पश्चात् परियोजना पर कार्य करना जारी रखेंगे और उन्हें तब तक प्राधिकरण में प्रतिनियुक्ति पर माना जाएगा, जब तक कि प्राधिकरण कोई वैकल्पिक व्यवस्था न कर ले, यदि ऐसा करना आवश्यक समझा जाए।

(च) प्राधिकरण के सभी पदों को प्राधिकरण में नियुक्ति के लिए तुरंत आमेलन के नियम से छूट दी जाएगी।

8. शासी निकाय की शक्तियां, कार्य और कर्तव्य

(1) पोलावरम परियोजना प्राधिकरण के शासी निकाय के पास शक्तियां से भारित होंगी वह उन सभी या कोई भी आवश्यक कार्य करने के लिए दायित्वाधीन होगी, जो सभी अपेक्षित निर्बंधनों जिसके अंतर्गत पर्यावरण, वन और पुनर्वास तथा पुर्नव्यवस्थापन संनियमों और विनियमों तथा पोलावरम विकास परियोजना भी को प्राप्त करना जो समुचित और समीचीन है।

(2) शासी निकाय की शक्तियों, कार्यों और कर्तव्यों में निम्नलिखित शामिल हो सकेंगे :

(क) पोलावरम परियोजना प्राधिकरण की कार्यप्रणाली का पर्यवेक्षण;

(ख) पर्यावरण और वन मंत्रालय से कानूनी अनापत्तियां और योजना आयोग से विनिधान अनापत्ति को तीव्र करना ;

(ग) पोलावरम परियोजना के संबंध में गोदावरी जल विवाद अधिकरण के विनिश्चय और कानूनी अनापत्तियां की शर्तानुसार परियोजना के निर्माण के दौरान और उसके पूरा होने के पश्चात् तीव्रता से सर्वोत्तम लाभ प्राप्त करने के दृष्टि से पोलावरम परियोजना के चरणों और उसके निर्माण कार्यों को अंतिम रूप देना ;

(घ) प्राधिकरण की संगठनात्मक संरचना के विषय में विनिश्चय करना और प्राधिकरण के मुख्य कार्यकारी अधिकारी (सीईओ) और अन्य सदस्यों तथा अधिकारियों को शक्तियों का प्रत्यायोजना।

9. प्राधिकरण की शक्तियां, कार्य और कर्तव्य

1. प्राधिकरण अधिमानत: संबंधित राज्य विभाग और/या किसी अन्य विशेषज्ञ एजेंसी के माध्यम से परियोजना का कार्यान्वयन करेगा और सभी अपेक्षित अनापत्तियां, जिसके अंतर्गत पर्यावरणीय, वन और पुर्नस्थापना और पुर्नवास संनियम भी है प्राप्त करेगा और उसके पास पोलावरम परियोजना के विनियमन और विकास का दायित्व से भारित होगा।
2. प्राधिकरण, पोलावरम परियोजना के अंतर्गत आप्लावित होने वाली संभावित भूमि और संपदाओं के अधिग्रहण और उन्हें प्राधिकरण को उपलब्ध करवाने के मामले और उनके अधीन बेदखल किए जाने वाले व्यक्तियों की क्षतिपूर्ति और पुर्नवास के मामले में संबंधित राज्यों द्वारा समयबद्ध पूर्ण अनुपालन के लिए जहां कहीं भी आवश्यक हो उपयुक्त निदेश जारी करेगा।
3. प्राधिकरण संबंधित राज्य सरकार (सरकारों) या केंद्रीय जल आयोग द्वारा ऐसी नदियों (स्ट्रीमों) और अन्य स्वचालित रिकॉर्डरों से युक्त गेजिंग स्टेशनों की स्थापना, रख-रखाव और प्रचालन कराएगा, जहां गोदावरी जल विवाद अधिकरण के आदेशों के उपबंधों का कार्यान्वयन करने के लिए और पोलावरम परियोजना के संबंध में अपेक्षित रिकॉर्डों को प्राप्त करने के लिए समय-समय पर यथावश्यक निस्सरण, गाद, जल गुणवत्ता और वाष्पीकरण प्रेक्षण केंद्र और मापन प्रणालियां मौजूद हों।
4. प्राधिकरण गोदावरी जल विवाद अधिकरण के अवार्ड के कार्यान्वयन और अनुपूरित करने के लिए जल-लेखाओं के नियमों को तैयार करेगा।
5. प्राधिकरण विद्युत मंत्रालय द्वारा अधिसूचना के अनुसार पोलावरम परियोजना से उत्पन्न बिजली का संबंधित राज्यों के बीच आबंटन का विनियमन करेगा।
6. प्राधिकरण, किसी जल वर्ष में (किसी वर्ष के 1 जून से अगले वर्ष के 31 मई तक) दस दिवसीय आधार पर प्रत्येक मुख्य / शाखा हेडवर्क द्वारा भंडारित जल के उपयोग की मात्रा, पोलावरम जलाशय में भंडारण किए गए जल के अंत: और बाह्य प्रवाह की मात्रा, वाष्पीकरण और रिसाव से होने वाली क्षति, अवधारित करेगा।
7. प्राधिकरण या किसी सम्यक रूप से प्राधिकृत प्रतिनिधियों को किसी ऐसी भूमि और संपत्ति में प्रवेश करने का अधिकार होगा, जिस पर पोलावरम के जल के उपयोग के लिए किसी राज्य द्वारा गेजिंग, वाष्पीकरण का कोई कार्य या अन्य जल-विज्ञानीय केंद्र अथवा मापन पद्धति बनाई गई है या बनाई जा रही है, उसका प्रचालन या रख-रखाव किया जा रहा है और प्रत्येक राज्य इस संबंध में प्राधिकरण या उसके प्राधिकृत प्रतिनिधियों को अपने उपर्युक्त विभागों के माध्यम से पूर्ण सहयोग और सहायता प्रदान करेगा।
8. प्राधिकरण यथा प्राय: बैठकें करेगा, जितनी कि आवश्यक हो और गोदावरी जल विवाद अधिकरण के आदेशों के अनुसरण में जल के उपयुक्त प्रबंधन जिसके अंतर्गत विशेषतया पोलावरम जलाशय से जल की निकासी के तरीके और ब्यौरे भी हैं, के लिए निर्णय लेगा।
9. प्राधिकरण बाढ़ पूर्वानुमान और बाढ़ नियंत्रण की एक प्रभावी प्रणाली की स्थापन, अनुरक्षणऔर प्रचालन जिसके अन्तर्गत भारी वर्षण और दूरसंचार प्रणाली रिपोर्ट करना भी है, के लिए उपयुक्त निदेश जारी करेगा। प्राधिकरण बाढ़ के दौरान जलाशयों के प्रचालन के संबंध में डाटा के वार्षिक प्रकाशन का कार्य करेगा और पक्षकार राज्यों को उपलब्ध कराएगा।
10. प्राधिकरण समय समय पर शासी निकाय और केन्द्रीय सरकार द्वारा निर्देशित अन्य कार्य का भी निष्पादन करेगा।

10. प्राधिकरण की वार्षिक रिपोर्ट –प्राधिकरण, पूर्ववर्ती वित्त वर्ष के लिए प्राधिकरण के कार्यकलापों को शामिल करने वाली वार्षिक रिपोर्ट यथाशीघ्र और किसी भी दशा में दिसंबर के समाप्त होने के पूर्व तैयार करेगा और केंद्रीय सरकार को भेजेगा और प्रत्येक पक्षकार राज्य की सरकार के अनुरोध पर अपने किसी भी सूचना को उसे उपलब्ध कराएगा और केन्द्रीय सरकार और उसके प्रतिनिधियों को सदैव रिकॉर्ड तक उनकी पहुंच का उपबंध करेगा।

11. प्राधिकरण का रिकॉर्ड और उनका स्थान –

(1) प्राधिकरण सभी बैठकों और कार्यवाहियों का रिकॉर्ड रखेगा, नियमित लेखाओं को रखेगा और उसके पास एक उपयुक्त कार्यालय होगा जहां ऐसे समय और ऐसे विनियमों के अधीन, जिसे प्राधिकरण अवधारित कर सकता है, केंद्रीय सरकार या उनके प्रतिनिधियों द्वारा निरीक्षण के लिए दस्तावेज, अभिलेख, लेखा और गेजिंग के आंकड़े उपलब्ध रखे जाएंगे।

(2) प्राधिकरण का मुख्यालय आरंभ में उत्तरवर्ती राज्यों आंध्र प्रदेश और तेलंगाना की साझा राजधानी हैदराबाद में होगा, जब तक कि प्राधिकरण इस संबंध में कोई विनिश्चय न करे।

उर्विला खाती, संयुक्त सचिव

MINISTRY OF WATER RESOURCES

NOTIFICATION

New Delhi, the 28th May, 2014

F. No. 15/4/2014-E-IV.—Whereas the Andhra Pradesh Reorganisation Act, 2014 (6 of 2014- hereinafter referred to as the Act) declares Polavaram Irrigation Project to be a national project [under Sub-section (1) of Section 90] and it is expedient in the public interest that the Union should take under its control the regulation and development of the Polavaram Irrigation Project for the purposes of irrigation [under Sub-section (2) of Section 90];

And whereas under Sub-section (4) of Section 90 of the Act mandates that the Central Government shall execute the project and obtain all requisite clearances including environmental, forests, and rehabilitation and resettlement norms;

Now, therefore, in pursuance of said section and to carry out the purposes of the said provisions of the Act, the Central Government hereby constitutes the Governing Body to Polavaram Project Authority and the Polavaram Project Authority as follows;

I. Governing Body to Polavaram Project Authority

There shall be a Governing Body to the Polavaram Project Authority, which shall consist of the following :

(i)	The Secretary to the Government of India, Ministry of Water Resources	- Chairperson
(ii)	The Chief Secretary to the Government of Andhra Pradesh	- Member
(iii)	The Chief Secretary to the Government of Telangana	- Member
(iv)	The Secretaries to the Government of India, Ministries of Environment and Forests, Finance (Dept. of Expenditure), Power and Tribal Welfare (or their nominee(s) not below the rank of Joint Secretary)	- Member
(v)	The Chief Executive Officer, Polavaram Project Authority	- Member
(vi)	A representative of Planning Commission (not below the rank of Joint Secretary)	- Member
(vii)	Member Secretary, Polavaram Project Authority	- Member Secretary

II. Polavaram Project Authority

There shall be constitution of an Authority called the Polavaram Project Authority (hereinafter referred to as the Authority);

2. The Authority shall consist of a Chief Executive Officer (CEO) and eleven Members, as under;

(i)	The Chief Executive Officer	- Chairman
(ii)	The Principal Secretary or Secretary of Irrigation or Water Resources Department of the successor State of Telangana	- Member

(iii) The Principal Secretary or Secretary of Irrigation or Water Resources Department of the successor State of Andhra Pradesh - Member

(iv) Two Chief Engineers (Senior Administrative Grade), one each from Central Water Engineering (Group 'A') Service and Central Power Engineering (Group 'A') Service to be in-charge of Planning and Design and Power Wing respectively - Members

(v) Three Chief Engineers to be deputed by the State Government to be in-charge of the works for the Dam and appurtenant Structures, Power House and associated works and Canal system - Members

(vi) Commissioner in-charge of Land Acquisition and Rehabilitation of States of Andhra Pradesh and Telangana - Member

(vii) Financial Adviser, Ministry of Water Resources - Member

(viii) One Chief Engineer (Senior Administrative Grade) from Central Water Engineering (Group 'A') Service -Member Secretary

3. The Chief Executive Officer and Members at serial numbers (iv), (v) and (viii) shall be posted to the Authority on full time basis by the Central Government or the State Government, as the case may be.

4. The Chief Executive Officer shall be appointed by the Central Government from amongst Officers empanelled for the post of Additional Secretary to the Government of India with a fixed tenure of at least three years and he shall be in-charge of the Authority under the general supervision and control of the Governing Body.

5. The Chief Executive Officer shall have all the administrative, financial and work powers as available to the Head of the Department in the Central Government.

6. On any vacancy occurring in the Offices of Chief Executive Officer and the Members, the Central Government or the State Government, as the case may be, shall post a person to such vacant office:

Provided that in case of illness or absence of a Member, the Central Government or the State Government, as the case may be, may post a person, who is otherwise eligible to hold the appointment, as an acting Member during such illness or absence and such acting Member shall, while so acting, have all the powers and perform all the duties and be entitled to the indemnities of the Member, in whose place he/she so acts.

7. Officers and servants of the Authority

(a) The Authority may from time to time appoint or employ such officers and employees as it thinks fit. All such officers and employees shall be subject to the sole control of the Authority.

(b) The Authority may, with the previous approval of the Central Government, make regulations to regulate conditions of service of all such officers and employees in respect of residential accommodation, house rent allowance, travelling allowance, daily allowance, conveyance allowance and medical reimbursement.

(c) The scales of pay, allowances (including project allowance) and other service conditions shall be as applicable to Central Government employees.

(d) The Authority shall arrange with the State Governments to spare the services of the persons employed in the State Governments of Andhra Pradesh and Telangana for whole-time employment with the Authority, or for the performance of any work or services for the Authority, and in that case, the scales of pay, allowances (including project allowance) and other service conditions of such employees may be as applicable to concerned State Government employees.

(e) The personnel, which immediately before the notification of the Authority, was working on the Polavaram Project on regular basis, shall continue to work on the project after notification and

would be deemed to be on deputation to the Authority till the Authority makes alternate arrangement, if so considered necessary.

(f) All the posts of the Authority shall be exempted from the rule of immediate absorption for appointment in the Authority.

8. Powers, functions and duties of the Governing Body

(1) The Governing Body to the Polavaram Project Authority shall be charged with the power and shall be under a duty to do any or all things necessary, sufficient and expedient for obtaining all requisite clearances including environmental, forests, and rehabilitation and resettlement norms and regulation and development of the Polavaram Project.

(2) The power, functions and duties of the Governing Body may include –

(a) supervision of the functioning of the Polavaram Project Authority;

(b) expediting the statutory clearances from the Ministry of Environment and Forests and investment clearance from the Planning Commission;

(c) finalisation of phasing and construction programmes of the Polavaram Project with a view to obtaining expeditiously optimum benefits during and after the completion of the construction of the project in accordance with decision of Godavari Water Disputes Tribunal related to Polavaram project and conditionality of statutory clearances;

(d) deciding about organizational structure of the Authority and delegation of powers to the Chief Executive Officer and other Members and Officers of the Authority.

9. Powers, functions and duties of the Authority

(1) The Authority shall execute the project, preferably through the concerned State Departments and/or any other expert agency, and obtain all requisite clearances including environmental, forests, and rehabilitation and resettlement norms and shall be charged with the regulation and development of the Polavaram Project.

(2) The Authority shall issue appropriate directions, whenever necessary for timely and full compliance by the concerned States in the matter of acquisition for and making available to Authority lands and properties likely to be submerged under the Polavaram Project and in the matter of compensation and rehabilitation of oustees thereunder.

(3) The Authority shall cause to be established, maintained and operated by the State Government(s) concerned or Central Water Commission, such stream and other gauging stations, equipped with automatic recorders, where necessary, discharge, silt, water quality and evaporation observation stations and measuring devices as may be necessary from time to time for securing the records required to implement the provisions of the orders of the Godavari Water Disputes Tribunal with regard to Polavaram Project.

(4) The Authority shall frame rules for water accounting to implement and supplement the provisions of the Award of the Godavari Water Disputes Tribunal.

(5) The Authority shall regulate distribution of power generated from the Polavaram project amongst the States, as notified by the Ministry of Power.

(6) The Authority shall determine the volume of water stored, flowing in and out of the Polavaram reservoir, the volume of water utilized through each Main or Branch head works, evaporation and seepage losses on ten daily basis in a water year (1st June of a year to the 31st May of next year).

(7) The Authority or any of its duly authorized representatives shall have power to enter upon any land and property upon which any work of gauging, evaporation or other hydrological station or measuring device has been or is being constructed, operated or maintained by any State for

the use of Polavaram water and each State through its appropriate departments shall render all cooperation and assistance to the Authority and its authorized representatives in this behalf.

(8) The Authority shall meet as often as necessary and decide on a proper management of waters including in particular the manner and details of withdrawals of waters from Polavaram reservoir in accordance with the orders of the Godavari Water Disputes Tribunal.

(9) The Authority shall issue appropriate directions for establishment, maintenance and operation of an effective system of flood forecasting and flood control including reporting of heavy precipitation and telecommunication systems and the Authority shall publish annually and make available to party States the data regarding operation of reservoirs during floods.

(10) The Authority shall also perform any other function as directed by the Governing Body and the Central Government from time to time.

10. Annual Report of the Authority - The Authority shall prepare and transmit to the Central Government as early as possible and in any case before the end of December, an Annual Report covering the activities of the Authority for preceding financial year and to make available to the Government of each of the Party States, on its request, any information within its possession any time and always provide access to its records to the Central Government and their representatives.

11. Records of the Authority and their location –

(1) The Authority shall keep a record of all meetings and proceedings, maintain regular accounts, and have suitable offices where documents, records, accounts and gauging data shall be kept open for inspection by the Central Government or their representatives at such times and under such regulations as the Authority may determine.

(2) The headquarters of the Authority shall be initially at Hyderabad – the common capital of successor States of Andhra Pradesh and Telangana, till the Authority takes any decision in this regard.

URVILLA KHATI, Jt. Secy.

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ANNEXURE-3

F. No. 1(2)/PF-I/2014 (Pt)
Ministry of Finance
Department of Expenditure
Plan Finance-I Division
*****

North Block, New Delhi
Dated 30.09.2016

Office Memorandum

Subject: Central Assistance to Andhra Pradesh in terms of Andhra Pradesh Re-organisation Act, 2014-Reg.

The undersigned is directed to refer to Secretary, MoWR D.O. letter no. S(WR)/Misc./2016 dated 05.09.2016 and to communicate the approval of the Finance Minister for funding of the Polavaram Project by the Central Government in the following manner:

(i) It will provide 100% of the remaining cost of the irrigation component only of the project for the period starting from 1.4.2014, to the extent of the cost of the irrigation component on that date.

(ii) In view of the recommendations of the Vice Chairman NITI Aayog that it will be appropriate for the State of Andhra Pradesh to execute this project (as it is an important project and the State Government is keen to complete it at the earliest), the Government of India has agreed to the State's request for the execution of the project by the State Government on behalf of the Government of India.

2. In order to arrive at the quantum of Central assistance which the Central Government will be required to provide, the cost of irrigation component of the project as on 01.04.2014 may be appraised. Further, Modalities in respect of decision at serial no. (ii) above may also be worked out for execution of the project. Necessary approval(s) wherever required may also be obtained at appropriate level.

3. A copy of Press Brief released by the Ministry of Finance giving details of special assistance measure under special package announced for Andhra Pradesh is made available herewith for ready reference.

4. This issues with the approval of the competent authority.

Encl: as above

30/09/2016
(Vinish Chaudhary)
Director (PF.I)
Tel. 2309 4904

Sri Shashi Shekhar
Secretary, MoWR, RD & GR
Shram Shakti Bhawan
New Delhi

ANNEXURE-V

ANNEXURE-IV

GOVERNMENT OF ANDHRA PRADESH
WATER RESOURCES DEPARTMENT

From
B. Sudhakara Babu, M.Tech, FIGS
Chief Engineer,
PIPHW Unit,
Polavaram.

To,
The Member Secretary,
Polavaram Project Authority,
Hyderabad.

Lr. No.CE/PIPHW/SE/DCE/OT-2/AEE/ OA-857/496[M] Date.19/10/ 2019.

Sir,

Sub: WRD– Govt.of Andhra Pradesh-Polavaram Irrigation Project- Polavaram - O.A.No.857 of 2018 filed by Dr.Pentapati Pullarao in the Hon'ble NGT, New Delhi - Order Dt.27.09.2019-Action Taken Report- Submitted –Reg.

Ref: 1. O.A.No.857 of 2018 in the Hon'ble NGT, Newdelhi.
2. Hon'ble NGT, Newdelhi. Order Dt.27.09.2019.
3.PPA Lr. No.3/29/4/2019/PPA/2572-2575 Dt.3.10.2019.
4. Govt. Memo No.WRD 19052/118/2017-IS/EA Dt.5.10.2019.

*****

With reference to above subject and ref 2nd cited, I here with submit the action taken report along with brief note on OA No.857 of 2018 filed in the Hon'ble National Green Tribunal, New Delhi by Dr. Pentapati Pulla Rao as submitted by the Superintending Engineer, PIPHW Circle, Dowlaiswaram.

This is submitted for favour of information and taking further necessary action.

Encl: Brief Note along with ATR

Yours faithfully,
Sd/- B.Sudhakara Babu,19.10.2019
Chief Engineer
PIPHW, Polavaram.

//t.c.f.//

Deputy Chief Engineer 19/10/19

19/10

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19/10/19
Officer Technical-2

19/10/19

Dy.2456
Tech/19

Brief Note on O.A.No. 857/2018 filed in the Hon'ble National Green Tribunal, New Delhi by Dr Pentapati PullaRao

The Polavaram Irrigation Project is a multipurpose terminal Project being constructed across river Godavari near Polavaram Village about 42 Km on upstream of Godavari Barrage, Dowlaiswaram. The Project envisages Irrigation benefits to an extent of 7.20 Lakh Acres for the up land areas of East Godavari & Visakhapatnam Districts under left main canal (181.50 Km) and West Godavari & Krishna Districts under right main canal (174.00 Km) and generating 960 MW of Hydel Power. In addition to irrigation benefits 80 TMC of water is proposed to be diverted to Krishna River and supply of 23.44 TMC of drinking water to Visakhapatnam.

The Project works have been taken up after obtaining all the statutory clearances from various ministries in Government of India.

But, Dr Pentapati Pulla Rao has filed O.A.NO.309 of 2015 in the Hon'ble National Green Tribunal (NGT), New Delhi, on the Environmental pollution caused due to construction of the project.

The Hon'ble NGT, Principal Bench, New Delhi disposed off the above O.A. with a direction to Andhra Pradesh State Pollution Control Board and Polavaram Project Authority to conduct Joint Inspection and pass appropriate directions in the interest of Environment and Ecology.The team has inspected the project works on Dt.14.10.2015 and suggested certain recommendations for implementation in the site to preserve Environment and Ecology.

The applicant has filed another O.A.NO.66 of 2017 in the Hon'ble National Green Tribunal (NGT), New Delhi.

The Hon'ble NGT, Principal Bench, New Delhi directed the MoEF to conduct inspection. The Hon'ble NGT disposed off the above O.A. with a direction to Chief Secretary of Andhra Pradesh and concerned officials of MoEF to look in to the matter and pass appropriate order.

All the recommendations made by the Joint Inspection Committee have been implemented at site in true spirit. To avoid dust from dump site, water has been sprinkled in dump site and as well as on haulage roads by water tankers. Dozers have been used to level and compact the soil in dumped area.The vehicles carrying

excavated soil have been stopped plying on the Polavaram village roads and are allowed on exclusive haulage roads only. At present dumping activity in Mulalanka dump yard is going on at a farther location and there is no disturbance to the villagers due to the above dumping. The boundary of R.F. is about 50m to 150m from toe of dump yard. The project authorities are taking utmost care to dump excavated material in the designated area only and never encroached into Reserve Forest(RF)area.

Dr P.Pulla Rao has again approached the Hon'ble NGT, New Delhi by filing O.A.No.857/2018 on 29-10-2018 to stop dumping in the moolalanka dump yard.

The Hon'ble Bench on **01-11-2018** has given order for site inspection by 4members Joint Committee comprising of representative of Central Pollution Control Board, Additional Principal Conservator of Forest (C), Andhra Pradesh pollution control board and District Collector& magistrate for submission of a report on factual aspects.

As per the directions of Hon'ble NGT, the 4 member joint committee has visited the Polavaram Irrigation Project on 11-12-2018 and submitted their report on 29-12-2018, duly recommending some suggestions to implement in the site.The Project Authorities have submitted the action taken report to the Nodal Agency i.e. Member secretary APPCB Vijayawada vide Superintending Engineer's letterno PIPHW/OT1/AEE-1/CSIS(NGT) Vol.5/ 159-M Dt 06-03-2019.

In compliance to this, the Hon'ble NGT heard the matter on 19-02-2019 and ordered the joint committee to revisit the site and verify the compliance on action taken report and furnish a fresh report to the Hon'ble NGT.

The joint committee has once again revisited the project on 25-04-2019 on the compliance report submitted by the Project Authorities and submitted their observations on 29-04-2019 to the Hon'ble NGT.

The Project Authorities has assured the committee that the dumping will not be done near the B.C colony and avenue plantation has been taken up in B.C colony with the coordination of Forest Department. Avenue plantation has been started with the coordination of Forest Department opposite to B.C. colony for a length of 1200m stretch and further plantation work is in progress. Soon after the completion of dumping activity, full-fledged avenue plantation will be taken up. A comprehensive

plantation program at a cost of Rs 2.74 cr is also in pipeline which will be taken up after approval of Government.

The Ambient Air quality monitoring works have been taken up through M/s B.S.ENVI-TECH Pvt Ltd, Secunderabad (Recognized by MOEF& CC) at mulalanka dump yard, Ramayyapeta Rock dump area, Spill Channel area and project office of Polavaram Irrigation Head works. The PM-10 is within the allowable limits at all these locations.

Comprehensive study of monitoring & Assessment of Air & Water quality, Noise levels is being entrusted to M/s NEERI, Hyderabad. Proposals to that effect have been submitted to Govt for Rs 84.45 Lakhs per annum.Orders are awaited from government. Meanwhile M/s NEERI, Hyderabad has conducted the AAQM from 23-05-2019 to 28-05-2019.

The joint committee during their inspection has verified the dust suppression measures taken up by the project authorities both on service roads and as well as on dump Yard haulage roads.

The joint committee has also verified the cracks appeared on the road leading to Polavaram project on 11-12-2018 and 25-04-2019. The joint committee was informed that the slipping of the side embankments along the spill channel and damaging the service roads by cracks was discussed in the Dam Design Review Panel .A Technical Committee was Constituted by MOWR, GoI for giving suggestions to take remedial measures.During the 12th DDRP meeting held on 26thMarch,2019 at CWC, New Delhi, the members after detailed discussions have recommended to provide Gabions as a measure for stoppage of slipping of the spill channel side embankments. The designs are under finalization.

The Hon'ble NGT heard the matter on 10-05-2019 and ordered the joint committee to revisit the site and re verify the compliance and furnish a fresh report to the Hon'ble NGT on or before 31-07-2019.

As per the directions, the committee has visited the site on 24.07.2019 and submitted their report dated 30.07.2019 to Hon'ble NGT with their observations.

At present the work has been stopped due to rains and works were also preclosed. Now, fresh tenders are invited for the balance works. Tenders will be

finalised and agreement will be concluded soon after the judgement of Hon'ble High Court of Andhra Pradesh. It is programmed to start the works tentatively, from November, 2019. The ambient air quality will be monitored after excavation activity starts in the project area.

The matter was heard on dt 27-09-2019 and Hon'ble NGT has posted the matter to 07.11.2019 for further hearing duly directing the project proponent to take remedial action and furnish an action report within one month by e-mail at judicialngt@gov.in.

Action taken Report on Observations of the 4 Member Joint Committee report dated 30-07-2019.

Sl. No	Remarks/ Observation of the Joint Committee visit on Dt.24.07.2019.	Further Progress Report by Water Resources Department as on Dt. 16.10.2019.
1	The project authority failed to submit any action taken report every15 days as suggested by the four member joint committee during 25.04.2019. However, it is reported that the excavation work has been stopped due to monsoon.	The earth work excavation has been stopped due to the heavy rains in this region and inflated floods to River Godavari. Presently, the entire excavation area is submerged under water. Also, the entire work was terminated and pre closed and fresh tenders are invited by the state Government vide NIT No.01/2019-20., dt.17.08.2019. Tenders will be finalised and agreement will be concluded soon after the judgement by Hon'ble High Court of Andhra Pradesh. Action Taken Reports on Earth work excavation will be submitted for every 15 days, as suggested, after resumption of work.
2	The Committee inspected BC Colony area. No major plantation activity noticed for a length of 1200 mts. Stretch along kademma drain. It was informed by Project Authority	400 number of tree saplings were planted opposite to B.C. colony with the coordination of the Forest Department. The proposal for the comprehensive plantation was submitted to the

	that they have planted about 400 plants during the period. Photographs of plantation enclosed. However, in the meeting the Project Authority informed that the Comprehensive plantation programme at a cost of Rs.2.74 Cr. is in pipeline which is to be taken up after receipt of orders of the government.	Government for an amount of Rs.2.74 Cr. The same is under active consideration at Government level. After receipt of approved estimate, full-fledged avenue plantation will be taken up. Meanwhile, plantation activity has been taken up by WRD in coordination with Forest Department in a phased manner. Another 400 tree saplings are planted on dt 16.10.2019. Grass seeding also (StyloHameta) has been taken up in the slopes of Dump yard (Opp. BC Colony) to stabilize the slopes.
3	The committee observed that no dumping activity is happening in the 87 Acres of additional area of Moolalanka lands. The Committee opines that the Project Authority shall put up a proposal to the Government for the withdrawal of acquired land since, as per the revised plan there is no such requirement. The Project Authority is yet to initiate follow up action in this regard.	The Central Water Commission (CWC), New Delhi was requested to optimise the drawings of some components which are under finalisation. Exact quantity of earth work excavation can be finalised as per these approved drawings, which can facilitate the project authority to take suitable decision on the requirement of additional land for dumping.

4	The progress and quantity of reutilization of muck as suggested in the previous meeting is not submitted by the Project Authority.	So far, 18.06 lakh cum of muck has been utilized in the partially completed Coffer dams. At present, the entire work was terminated and pre closed and fresh tenders are called for by the state Government vide NIT No. 01/ 2019-20., dt.17.08.2019. Tenders will be finalised and agreement will be concluded soon after the judgement of Hon'ble High Court of Andhra Pradesh. After resumption of work, Progress and Programme for reutilization of muck will be submitted duly coordinating with the contracting agency.
5	The project Authority shall continue to abide by their commitment.	The WRD always thrives to full fill the commitments.
6	No comprehensive AAQM has implemented by the project authority. However M/s. NEERI, Hyderabad was engaged for May 2019 and M/s Envi Tech Pvt Ltd for June 2019 for monitoring AAQM at 5 places including BC colony. Photographs and analysis reports enclosed (Copy enclosed as Annexure –C). The	Proposals for comprehensive monitoring and assessment of AAQM by M/s NEERI, Hyderabad have been submitted to Government for Rs.84.45 lakhs per Annum. The Proposals are under approval. Meanwhile, M/s NEERI, Hyderabad have conducted the AAQM in the project in the month of May 2019.In their report, the PM_{10} and $PM_{2.5}$values are slightly higher than the permissible limits due to extreme dry

	committee examined the reports submitted and found that PM_{10} and $PM_{2.5}$ exceeded at four places out of five places monitored in May 2019. To get conclusive evidence, a comprehensive AAQM is required.	conditions in summer. Hence, sprinkling of water has been increased by deploying additional water tankers. Subsequently, in the month of June, 2019, the AAQM has been taken up by M/s B.S. Envi-Tech Pvt. Ltd, Secunderabad (Recognized by MoEF) and found that, the PM10 values are within the permissible limits. AAQM has also been taken up at the end of July, 2019 and found that all values are within the permissible limits. Copies of Test reports of AAQM for the months of May, June &July,2019 are enclosed. ANNEXURE-2 As there is no works going on in the site, Comprehensive AAQM will be taken up after resumption of work. Meanwhile, the estimate for comprehensive monitoring and assessment of AAQM will be got accorded by GoAP for entrusting the work to M/s NEERI, Hyderabad, a central government agency.
7	Progress as suggested in Point No.2 may be compiled.	Grass seeding (StyloHameta) has been taken up in the slopes of Dump yard (Opp. BC Colony) to stabilize the slopes. For formation of vegetative cover a proposal for the comprehensive plantation has submitted to the

		Government for an amount of Rs.2.74 Cr. The same is under active consideration at Government level. After approval of estimate, full-fledged avenue plantation will be taken up.
8	Protective measures taken on the sliding of embankments.	Report from IIT, Delhi is still awaited on the permanent protective measures on the sliding of embankments. Opinion of Experts will be followed.
9	Measures for Dust separation.	As the entire work was terminated and no work is going on in the site, all necessary remedial measures will be taken for dust separation as suggested by the 4 member joint committee after resumption of work.

It is respectfully submitted that Large scale loss is taking place due to submergence on account of Coffer dam is not correct.

The construction of Upstream(U/s) and Downstream(D/s) Coffer dams have been taken up as per the requirement of the Polavaram Project and both the coffer dams have been partially completed before the onset of monsoons.

monsoons. The progress of construction of both the coffer dams has been monitoredcontinuously by the Polavaram Project Authority and the Water Resources Department of Andhra Pradesh.

At each stage of construction of Coffer dams, discussions were held regularly,for taking necessary steps to minimize the effect of floods due to construction of coffer dams, in various meetings held between PPA and WRD of GoAP. In the 13th DDRP (Dam Design and Review Panel) meeting, it was decided to stop the further construction of the Upstream coffer dam in the left and right side gaps for length of about 600m to allow the normal flow of water in River Godavari in to the downstream.Also, it was decided to allow theexcess water during floods through the spillway and spill channel in to the river course on the downstream of D/s coffer dam to nullify the effect of partially constructed coffer dams by increasing the width/profile of the flood flow and the same has been implemented during the recent floods. Therefore, it is to humbly submit that, though there is rise in level of water higher by about 2.10 m than levels in natural conditions, necessary mitigative measures have been taken up by the revenue and other departments in advance and the affected people have been kept in temporary relief camps and brought back after the flood situation back to normalcy.

Further, it is to humbly submit that, whenever the flood occurs in River Godavari the low-lying areas/villages and their connecting roads will get submerged and the necessary temporary relief measures will be taken up by the Revenue and other departments and it is a general practise in the flood affected villages. Therefore, it is to submit that, the apprehension of the applicant i.e. effect of flood is due to construction ofcoffer dams is not at all correct.

Superintending Engineer
PIPHW Circle, Dowlaiswaram

IRE - 2

Report on Preliminary Studies

Assessment of Ambient Air Quality at Polavaram, W.G.Dist., Andhra Pradesh

Sponsor

Sponsor: Water Resources Department, Govt. of Andhra Pradesh
or
Executive Engineer (FAC), P.I.P.H.W. Divn. No. III, Polavaram

CSIR-National Environmental Engineering Research Institute
(Council of Scientific and Industrial Research)
Hyderabad Zonal Center (HZC), IICT Campus, Hyderabad

May 31, 2019

1.0 Preamble

The Polavaram Irrigation Project is a multipurpose terminal Project across river Godavari near Polavaram Village about 42 Km on upstream of Godavari Barrage, Dowlaiswaram. The Project envisages Irrigation benefits to an extent of 7.20 Lakh Acres for the up land areas of East Godavari & Visakhapatnam Districts under left main canal (181.50 Km) and West Godavari & Krishna Districts under right main canal (174.00 Km) and generating of 960 MW of Power. In addition to irrigation benefits 80 TMC of water is proposed to be diverted to Krishna River and supply of 23.44 TMC of drinking water to Visakhapatnam.

The construction Polavaram Project is taken up after obtaining all the statutory clearances from the various ministries of Government of India. The environmental concerns during the construction forms the part of the Environmental Impact Assessment report and only after considering all such impact and its mitigation measures, the Ministry of Environment & Forest has granted clearance to the project on dt 25.10.2005.

All the environmental safe guards are being implemented at site while doing the earth work excavation as well as dumping of excavated soils. The dumping yards are common features of any construction project which itself is a standard practice of minimizing pollution. Adequate arrangements i.e wetting of Roads are made to avoid dust pollution.

The status of compliance with the conditions specified in the clearances i.e., Air Quality Monitoring Test Reports, Noise Level and Water Quality Tests Reports have to be submitted to the Ministry of Environment and Forests, Government of India and APPCB, Vijayawada.

In this context, Executive Engineer (FAC), P.I.P.H.W. Divn. No. III, Polavaram approached CSIR-NEERI-Hyderabad Zonal Centre to take up the Environmental Quality Monitoring in and near Polavaram dumping site to know the actual scenario at this location and to suggest any mitigative measures if required.

Based on the technical discussions and site visit by CSIR-NEERI scientists and the information provided by Executive Engineer (FAC), P.I.P.H.W. Divn. No. III, Polavaram, an environmental monitoring and assessment study w.r.to preliminary study on ambient air quality is proposed with the following objectives and scope of work.

2.0 Objectives

- To monitor ambient air quality (AAQ) at appropriate locations surrounding Polavaram dumping site during May 2019.

3.0 Scope of Work

The monitoring of ambient air quality (AAQ) at appropriate locations surrounding Polavaram dumping site was carried out during May 2019. The scope of the work is as given below:

- Identification of monitoring locations for air pollutants sampling based on local meteorology, land cover/topography and other available information/charts.
- Five ambient air quality (AAQ) monitoring stations will be established and 24 h sample collection will be done for the following parameters: Particulate Matter (size less than 10 µm or PM_{10}), Particulate Matter (size less than 2.5 µm or $PM_{2.5}$), Sulphur dioxide (SO_2), Nitrogen dioxide (NO_2), Ozone (O_3), Carbon monoxide (CO), Ammonia (NH_3), Benzene, Particulate metals like lead (Pb), Arsenic (As) and Nickel (Ni) and particulate associated Benzo-alpha-pyrene (BaP), as per National Ambient Air Quality Standards (NAAQS) Criteria by Central Pollution Control Board (CPCB), New Delhi.
- Collection of hourly meteorological data comprising wind speed, wind direction, temperature, relative humidity, cloud cover, solar insolation and rainfall (from secondary data sources or from nearest IMD station).

4.0 Ambient Air Quality Study

4.1 Design of Ambient Air Quality Monitoring Network

The studies on air environment consist of assessment of existing status of ambient air quality and collection of meteorological data to delineate the baseline status of the region. Representative selection of sampling locations is primarily guided by the topography and micro-meteorology of the region. A methodically designed ambient air quality monitoring network covering 5 sampling locations was designed within the 5 km study area with dumping yard as centre.

The ambient air quality status in the study area during May 2019 (summer season) is carried out by selecting 5 locations using network design criteria and monitoring was carried out as per CPCB guidelines. The sampling locations were presented in **Table 1**. The locations of air quality monitoring in the study area are shown in **Fig. 1.**

4.2 Micrometeorology

Meteorological data of wind speed, wind direction, temperature and relative humidity were collected from nearest Meteorological Station (Nidadavolu, WG Dist., A.P) from Climatological Tables of India Meteorological Department. The predominant winds are from S, SW, Se and W directions. The wind speed has been observed in the range of 0.5 - 5.0 m/s.. Ambient temperature varied between 26.7 - 38.5°C during May, while the relative humidity was observed in the range of 53-74%.

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4.3 Ambient Air Quality Status

Five Ambient Air Quality (AAQ) monitoring stations were established on 24 hrly basis sample collection for Particulate Matter (size less than 10 µm or PM_{10}), Particulate Matter (size less than 2.5 µm or $PM_{2.5}$), Sulphur dioxide (SO_2), Oxides of Nitrogen (NO_X), Hydrogen Sulphide (H_2S) and Ammonia (NH_3). Ozone (O_3) and Carbon Monoxide (CO) on 1 hrly basis & Benzene and Volatile Organic Carbons (VOCs) as spot concentrations were monitored. The techniques/methods used for monitoring and analysis of air quality parameters are given in **Table 2**. The data collected was subjected to statistical analysis like minimum, maximum, average and standard deviation. The observed ambient air quality data within the study area is given in **Tables 3.** The parameters were analyzed following standard methods and concentration levels were compared with National Ambient Air Quality Standards (NAAQS) prescribed by Central Pollution Control Board (**Annexure I**). Status of individual parameter is described in the following sections:

4.3.1 Particulate Matter

The 24hourly minimum-maximum values and average PM_{10} and $PM_{2.5}$ concentrations at all the sampling locations are given in **Table 3**. From **Table 3**, it is observed that the average PM_{10} and $PM_{2.5}$ concentrations varied between 110 - 164 µg/m^3 and 52 - 101 µg/m^3 respectively within the study area and found that the average PM_{10} and $PM_{2.5}$ concentrations are exceeding the NAAQS (PM_{10} - 100 µg/m^3; $PM_{2.5}$ - 60 µg/m^3) at all ambient air quality locations, except at Triveni Office and Police Check Post w.r.to $PM_{2.5}$ values. The higher values of particulate matter (PM_{10} and $PM_{2.5}$) in terms of maximum concentrations in the study area may be due to the ongoing dumping by trucks and unpaved roads. Also the higher values of particulate matter may be due to dry atmospheric conditions and moderate to strong winds in the area.

4.3.2 Gaseous Pollutants

Sulfur dioxide and Oxides of Nitrogen

The average concentrations of SO_2 and NO_X are found to be varying within the range of 2 - 4 µg/m^3 and 5 - 6 µg/m^3 respectively within the study area (**Table 3**) and the levels of of SO_2 and NO_x were observed well below NAAQS (80 µg/m^3).

Ammonia

Atmospheric ammonia (NH_3) is a pollutant which is highly soluble in water, its major sink in the atmosphere is by wet deposition. The residence time of ammonia in the lower level of the atmosphere is a few hours, though in the calm environment it may exist for weeks. Ammonia is the major base present in the atmosphere and is therefore important in neutralizing acidic species such as SO_2, H_2SO_4, HNO_3 and HCl. To assess the levels of

ammonia in air, samples were collected by passing air through absorbing media and analyze by wet chemical method. The average concentrations of NH_3 are found to be varying within the range of 27 - 41 $\mu g/m^3$ within the study area (**Table 3**) and these values are well within the NAAQS (400 $\mu g/m^3$).

Ozone

Ozone (O_3) is a secondary air pollutant formed by photochemical reactions involving NOx and VOCs, mainly hydrocarbons. In the presence of solar radiation, nitrogen dioxide (NO_2) dissociates to form nitric oxide (NO) and an oxygen atom (O). O_3 is then formed by O_2 reacting with the oxygen atom (O). However, when hydrocarbons are present, NO is converted to NO_2, thus leaving little NOx to react with O_3. This reaction leads to a build-up of O_3 in the atmosphere. Sources of NO_2 and VOCs are primarily anthropogenic, generally produced during combustion processes from automobile emissions and industrial activities.

To assess the levels of ozone in air, samples were collected by passing air through absorbing media during day time (1000-1800 h) assuming ozone production occurs in the presence of solar radiation, NOx and VOCs. The samples were analyzed by wet chemical method. The average concentrations of O_3 are found to be varying within the range of 6 - 43 $\mu g/m^3$ respectively within the study area (**Table 3**) which were below the NAAQS (1 h avg. 180 $\mu g/m^3$).

Carbon Monoxide (CO)

Carbon monoxide is a colorless and odourless gas. It is formed when substances containing carbon are burned with an insufficient supply of air. The combustion of fuels such as petrol, gas, coal and wood generate carbon monoxide. Gas and wood used for cooking and heating in appliances like stoves and barbecues add to such emissions. Apart from it, motor vehicles are also one of the main sources of carbon monoxide pollution in urban and sub-urban environment.

The concentrations of CO measured as 1 hrly averages are found to be ranging from 0.19 to 0.22 mg/m^3 in the study area (**Table 3**) and the values are found to be less than NAAQS (1 hr. avg. 4 mg/m^3).

Benzene

The spot concentrations of Benzene are observed to be below detectable limt (BDL) within the study area and are well within NAAQS (**Table 3**).

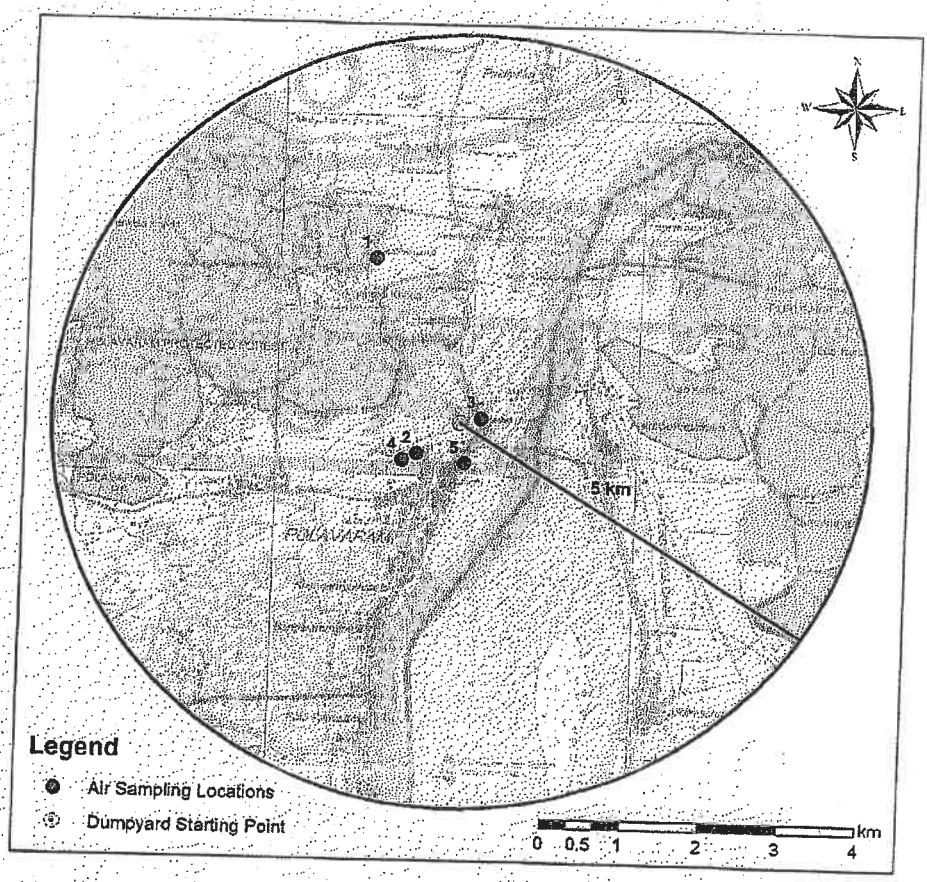

Fig. 1 Air quality monitoring locations within the study area.

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Table 1 Details of AAQ Sampling Locations during May 2019

Sr. No	Sampling Location	Latitude	Longitude
1.	Irrigation Quarter	N 17°15' 09.1"	E 81°38' 29.11"
2.	BC Colony	N 17°15' 06.4"	E 81°38' 23.3"
3.	Triveni Office	N 17°16' 29.7"	E 81°31' 10.4"
4.	Police Check Post	N 17°15' 24"	E 81°38' 55.5"
5.	CWC	N 17°15' 05.2"	E 81°38' 49"

Table 2 Techniques Used for Ambient Air Quality Monitoring

Sr. No.	Parameter	Monitoring Technique
1.	Particulate Matter size < 10 microns or PM_{10}	Gravimetric
2.	Particulate Matter size less than 2.5 microns or $PM_{2.5}$	Gravimetric
3.	Sulphur Dioxide (SO_2)	EPA Improved West and Geake Method
4.	Oxides of Nitrogen (NO_X)	Modified Jacobs-Hoechheiser Method
5.	Ammonia (NH_3)	Nesslers Method
6.	Ozone (O_3)	UV Photometric method
7.	Carbon monoxide (CO)	Quest CO monitor
8.	Benzene	Benzene Analyzer

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Table 3 Ambient Air Quality during May 2019

S. No.	Location Name	PM_{10}	$PM_{2.5}$	SO_2	NO_X	NH_3	O_3	CO	Benzene
		µg/m³	µg/m³	µg/m³	µg/m³	µg/m³	µg/m³	mg/m³	µg/m³
		24 hr	24 hr	24 hr	24 hr	24 hr	1 hr	1 hr	Spot
1.	Irrigation Quarter	134±12 (121-143)	101±24 (77-125)	4±4 (2-8)	6±2 (5-8)	30±16 (18-48)	6±2 (4-8)	0.21	BDL
2.	BC Colony	88±15 (74-105)	55±6 (42-63)	4±2 (2-5)	5±1 (5-6)	41±19 (27-54)	32±9 (25-38)	0.20	BDL
3.	Triveni Office	110±44 (47-162)	54±10 (44-68)	3±2 (2-5)	5±1 (5-6)	27±10 (15-37)	24±30 (2-78)	0.22	BDL
4.	Police Check Post	164±17 145-178	52±5 (46-56)	4±4 (2-9)	5±0 (5-5)	30±24 (15-58)	43±17 (23-53)	0.21	BDL
5.	CWC	160±18 (147-173)	61±5 (58-65)	2±0 (2-2)	5±0 (5-5)	31±3 (29-34)	26-8 (21-32)	0.19	BDL
NAAQS		**100**	**60**	**80**	**80**	**400**	**180**	**4**	**5**

Note: The 24 hrly average concentrations of particulate matter and gaseous pollutants are reported as Avg. ± S.D (Minimum - Maximum)

BDL - Below Detectable Limit

Annexure - I

National Ambient Air Quality Standards – 2009

S. No.	Pollutant	Time Weighted Average	Concentration in Ambient Air		
			Industrial, Residential, Rural and other Area	Ecologically Sensitive Area (notified by Central Government)	Methods of Measurement
(1)	(2)	(3)	(4)	(5)	(6)
1.	Sulphur Dioxide (SO_2), $\mu g/m^3$	Annual *	50	20	-Improved west and Gaeke
		24 Hours **	80	80	-Ultraviolet fluorescence
2.	Nitrogen Dioxide (NO_x), $\mu g/m^3$	Annual *	40	30	-Modified Jacob & Hochheiser (Na-Arsenite)
		24 Hours **	80	80	-Chemiluminescence
3.	Particulate Matter (Size less than 10 µm) or PM_{10} $\mu g/m^3$	Annual *	60	60	-Gravimetric
		24 Hours **	100	100	-TOEM -Beta attenuation
4.	Particulate Matter (Size less than 2.5 µm) or $PM_{2.5}$ $\mu g/m^3$	Annual *	40	40	-Gravimetric
		24 Hours **	60	60	-TOEM -Beta attenuation
5.	Ozone (O_3) $\mu g/m^3$	8 hours **	100	100	-UV photometric
		1 hour**	180	180	-Chemiluminescence - Chemical method
6.	Lead (Pb) $\mu g/m^3$	Annual *	0.50	0.50	-AAS/ICP method after sampling on EPM 2000 or equivalent filter paper
		24 Hours **	1.00	1.00	-ED-XRF using Teflon filter
7.	Carbon Monoxide (CO) mg/m^3	8 hours **	02	02	-Non Dispersive Infrared Spectroscopy
		1 hour *	04	04	
8.	Ammonia (NH_3) $\mu g/m^3$	Annual *	100	100	-Chemiluminescence
		24 Hours **	400	400	-Indophenol blue method
9.	Benzene (C_4H_4) $\mu g/m^3$	Annual *	05	05	-Gas chromatography based continuous analyzer - Adsorption and Desorption followed by GC analysis
10.	Benzo Pyrene (BaP) - particulate phase only ng/m^3	Annual *	01	01	-Solvent extraction followed by HPLC/GC analysis
11.	Arsenic(As) ng/m^3	Annual *	06	06	-AAS/ICP method after sampling on EPM 2000 or equivalent filter paper
12.	Nickel(Ni) ng/m^3	Annual *	20	20	-AAS/ICP method after sampling on EPM 2000 or equivalent filter paper

* Annual arithmetic mean of minimum 104 measurements in a year taken twice a week 24 hourly at uniform intervals

** 24 hourly or 8 hourly or 01 hourly monitored values as applicable shall be compiled with 98% of the time in a year. 2% of the time they may exceed the limits but not on two consecutive days of monitoring

B.S. ENVI - TECH PVT. LTD.

Recognized by MoEF & CC, GoI: Valid upto January, 2022

TEST REPORT

Project : Polavaram Project
Month : June-2019
Location : Moolalanka Soil Dump Yard
Station Code : AAQ-01

AAQ REPORT

DATE	PM_{10} [µg/m³]	$PM_{2.5}$ [µg/m³]	SO_2 [µg/m³]	NO_2 [µg/m³]
03.06.19	72	24	9.1	11.5
04.06.19	83	31	10.1	12.7
10.06.19	64	20	11.0	11.8
11.06.19	76	27	11.5	12.9
17.06.19	69	23	10.2	11.8
18.06.19	78	30	12.2	13.3
Test Method	IS 5182 (Part 23) 2006 (Reaffirmed 2012)	BSET/SOP/AA-02 (CPCB Guidelines)	IS 5182 (Part 2) 2001 (Reaffirmed 2012)	IS 5182 (Part 6) 2006 (Reaffirmed 2012)
NAAQ Standards for Industrial, Residential, Rural & Other Areas (24 hourly standard)	100 [µg/m³]	60 [µg/m³]	80 [µg/m³]	80 [mg/m³]

Note:
PM_{10} : Respirable Particulate Matter
$PM_{2.5}$: Fine Particulate Matter
SO_2 : Sulphur Dioxide
NO_2 : Nitrogen Dioxide
Name of the Instrument Used: Respirable Dust Sampler & Fine Particulate Matter Sampler

For B.S Envi-Tech (P) Ltd.

Authorised Signatory

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Email : lab@bsenvitech.com, info@bsenvitech.com
Website : www.bsenvitech.com
CIN No. : U74210TG1999PTC032358

B.S. ENVI - TECH PVT. LTD.

Recognized by MoEF & CC, GoI: Valid upto January, 2022

TEST REPORT

Project : Polavaram Project
Month : June-2019
Location : Ramayaapet Rock Dump Area
Station Code : AAQ-2

AAQ REPORT

DATE	PM_{10} [µg/m³]	$PM_{2.5}$ [µg/m³]	SO_2 [µg/m³]	NO_2 [µg/m³]
03.06.19	70	22	8.9	10.2
04.06.19	81	25	9.3	10.6
10.06.19	86	26	9.0	10.6
11.06.19	74	22	8.5	10.1
17.06.19	88	27	8.3	9.8
18.06.19	79	24	8.7	10.0
Test Method	IS 5182 (Part 23) 2006 (Reaffirmed 2012)	BSET/SOP/AA-02 (CPCB Guidelines)	IS 5182 (Part 2) 2001 (Reaffirmed 2012)	IS 5182 (Part 6) 2006 (Reaffirmed 2012)
NAAQ Standards for Industrial, Residential, Rural & Other Areas (24 hourly standard)	100 [µg/m³]	60 [µg/m³]	80 [µg/m³]	80 [mg/m³]

Note:
PM_{10} : Respirable Particulate Matter
$PM_{2.5}$: Fine Particulate Matter
SO_2 : Sulphur Dioxide
NO_2 : Nitrogen Dioxide
Name of the Instrument Used: Respirable Dust Sampler & Fine Particulate Matter Sampler

For B.S Envi-Tech (P) Ltd.

B.S ENVI TECH PVT LTD. SECUNDERABAD

Authorised Signatory

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B.S. ENVI - TECH PVT. LTD.

Recognized by MoEF & CC, GoI: Valid upto January, 2022

TEST REPORT

Project : Polavaram Project
Month : June-2019
Location : Spill Channel Area
Station Code : AAQ-3

AAQ REPORT

DATE	PM_{10} [µg/m³]	$PM_{2.5}$ [µg/m³]	SO_2 [µg/m³]	NO_2 [µg/m³]
05.06.19	75	23	8.5	10.0
06.06.19	71	21	8.8	10.2
12.06.19	79	24	8.9	10.3
13.06.19	77	23	9.2	10.6
19.06.19	69	20	8.3	10.0
20.06.19	82	26	9.5	10.9
Test Method	IS 5182 (Part 23) 2006 (Reaffirmed 2012)	BSET/SOP/AA-02 (CPCB Guidelines)	IS 5182 (Part 2) 2001 (Reaffirmed 2012)	IS 5182 (Part 6) 2006 (Reaffirmed 2012)
NAAQ Standards for Industrial, Residential, Rural & Other Areas (24 hourly standard)	100 [µg/m³]	60 [µg/m³]	80 [µg/m³]	80 [mg/m³]

Note:
PM_{10} : Respirable Particulate Matter
$PM_{2.5}$: Fine Particulate Matter
SO_2 : Sulphur Dioxide
NO_2 : Nitrogen Dioxide
Name of the Instrument Used: Respirable Dust Sampler & Fine Particulate Matter Sampler

For B.S Envi-Tech (P) Ltd.

B.S ENVI TECH PVT LTD SECUNDERABAD

Authorised Signatory

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B.S. ENVI - TECH PVT. LTD.

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TEST REPORT

Project : Polavaram Project
Month : June-2019
Location : Office Area
Station Code : AAQ-4

AAQ REPORT

DATE	PM_{10} [µg/m³]	$PM_{2.5}$ [µg/m³]	SO_2 [µg/m³]	NO_2 [µg/m³]
05.06.19	77	30	10.3	11.6
06.06.19	69	32	10.7	12.0
12.06.19	69	27	10.5	11.8
13.06.19	75	30	11.0	12.3
19.06.19	81	28	10.4	11.7
20.06.19	83	35	11.0	12.2
Test Method	IS 5182 (Part 23) 2006 (Reaffirmed 2012)	BSET/SOP/AA-02 (CPCB Guidelines)	IS 5182 (Part 2) 2001 (Reaffirmed 2012)	IS 5182 (Part 6) 2006 (Reaffirmed 2012)
NAAQ Standards for Industrial, Residential, Rural & Other Areas (24 hourly standard)	100 [µg/m³]	60 [µg/m³]	80 [µg/m³]	80 [mg/m³]

Note:
PM_{10} : Respirable Particulate Matter
$PM_{2.5}$: Fine Particulate Matter
SO_2 : Sulphur Dioxide
NO_2 : Nitrogen Dioxide
Name of the Instrument Used: Respirable Dust Sampler & Fine Particulate Matter Sampler

For B.S Envi-Tech (P) Ltd.

B.S ENVI TECH PVT LTD SECUNDERABAD

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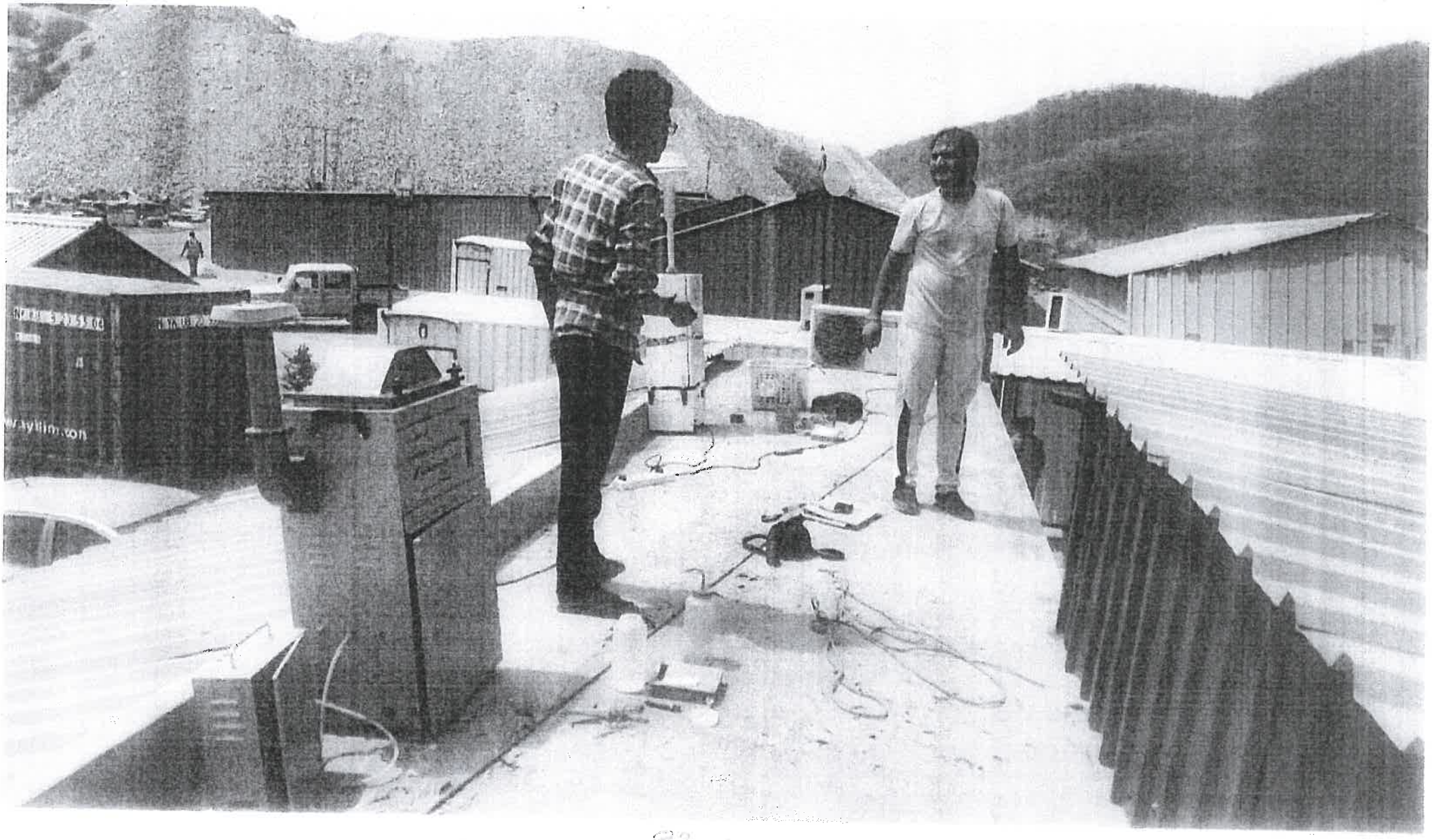
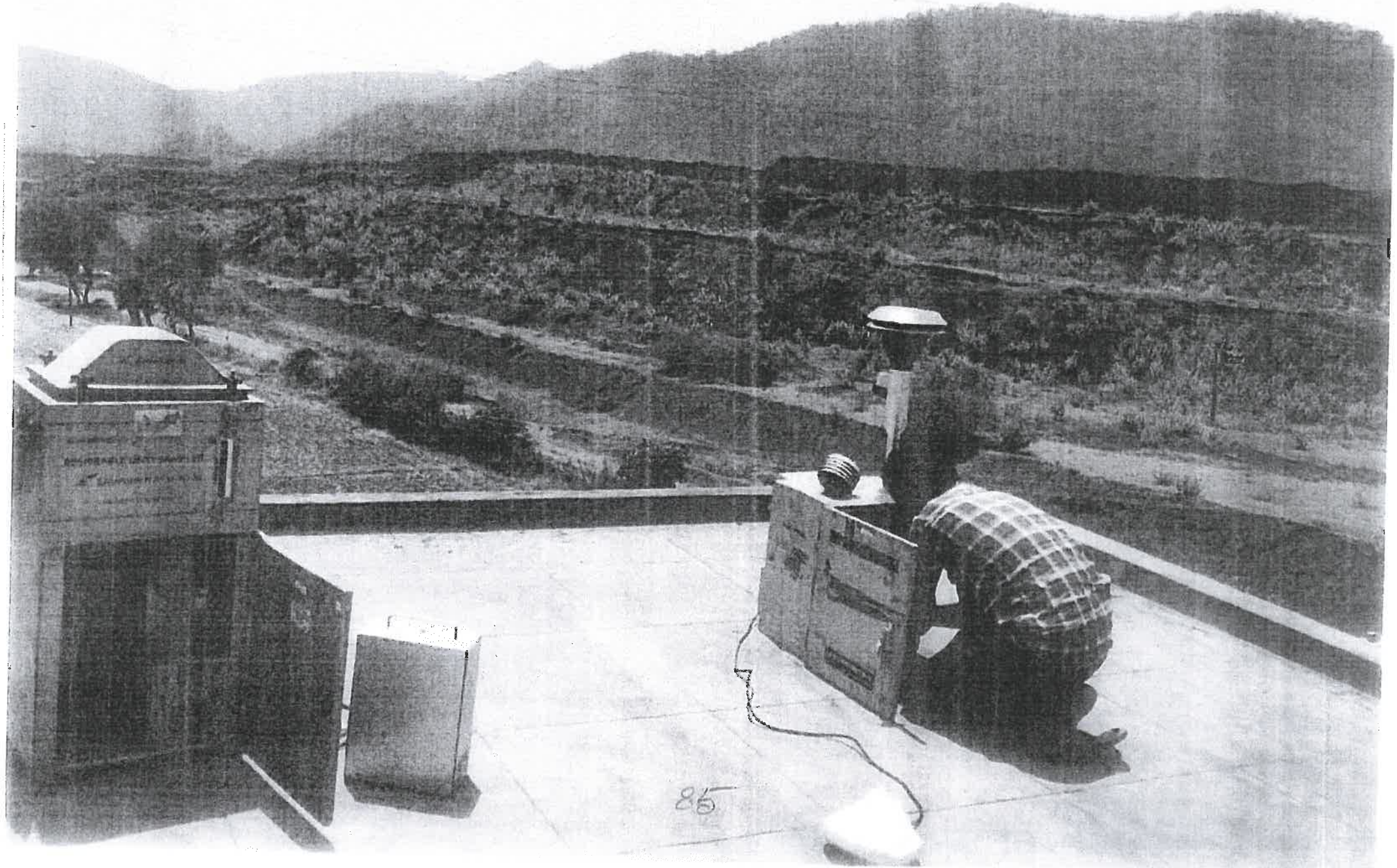
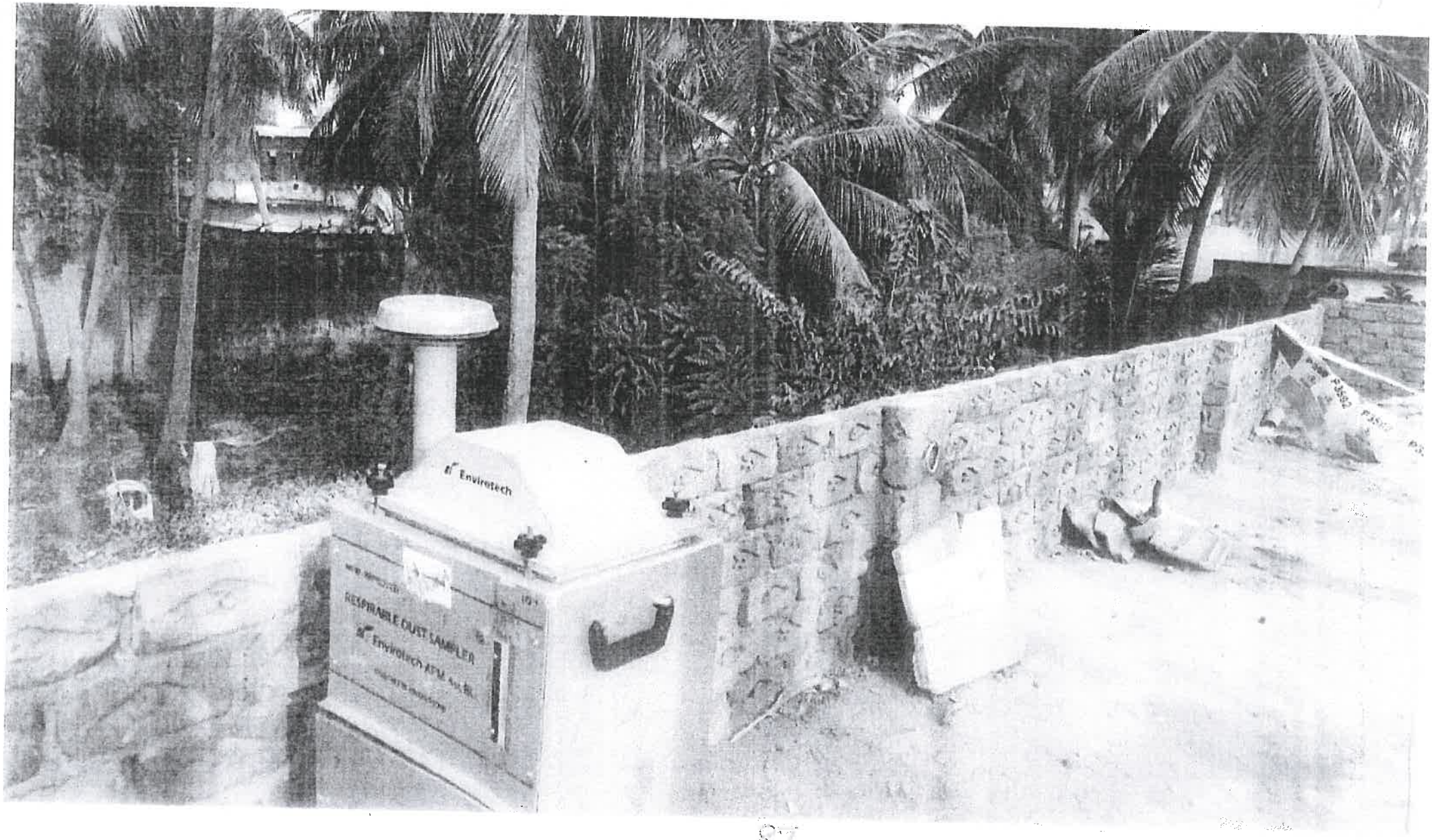
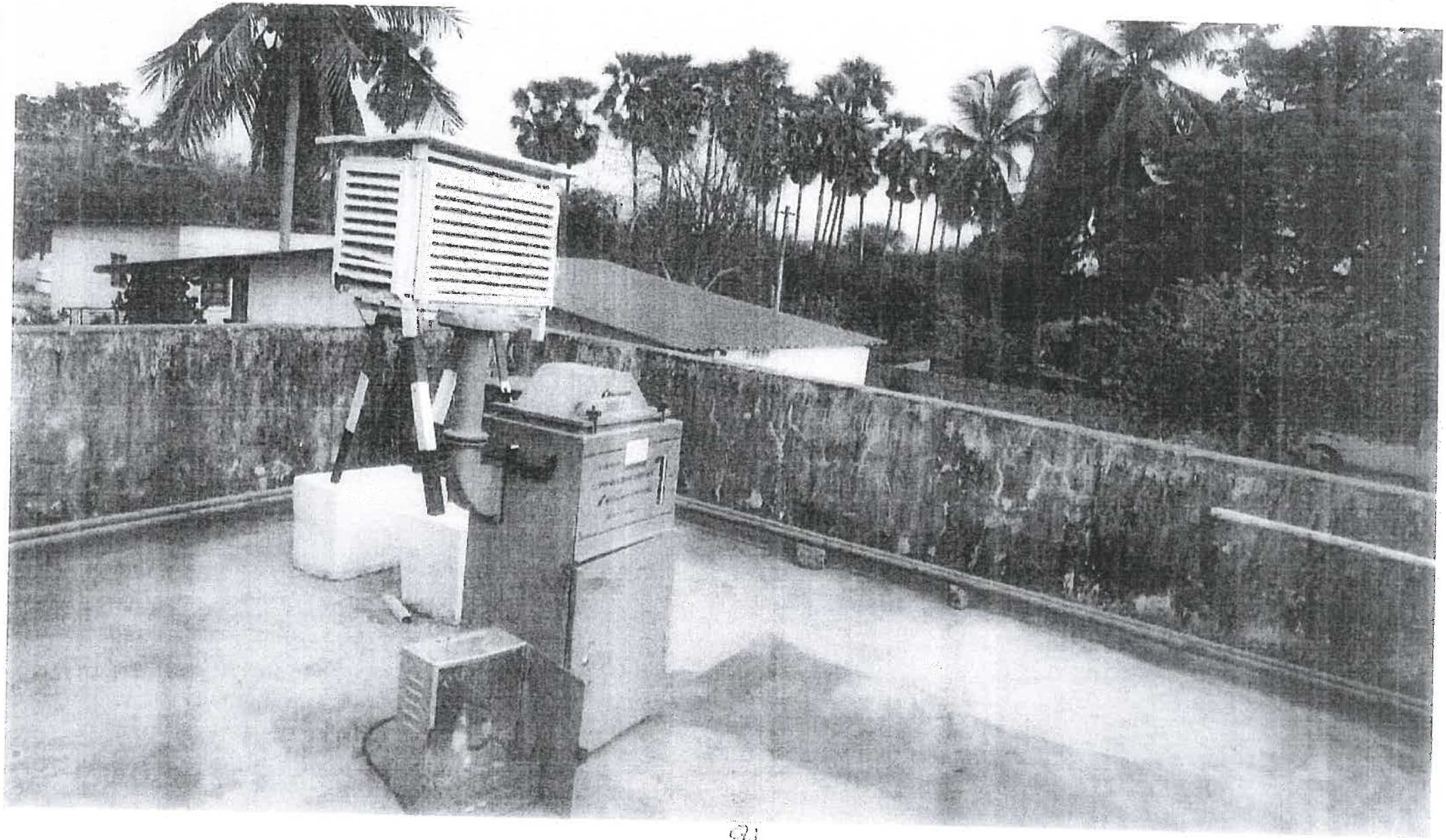
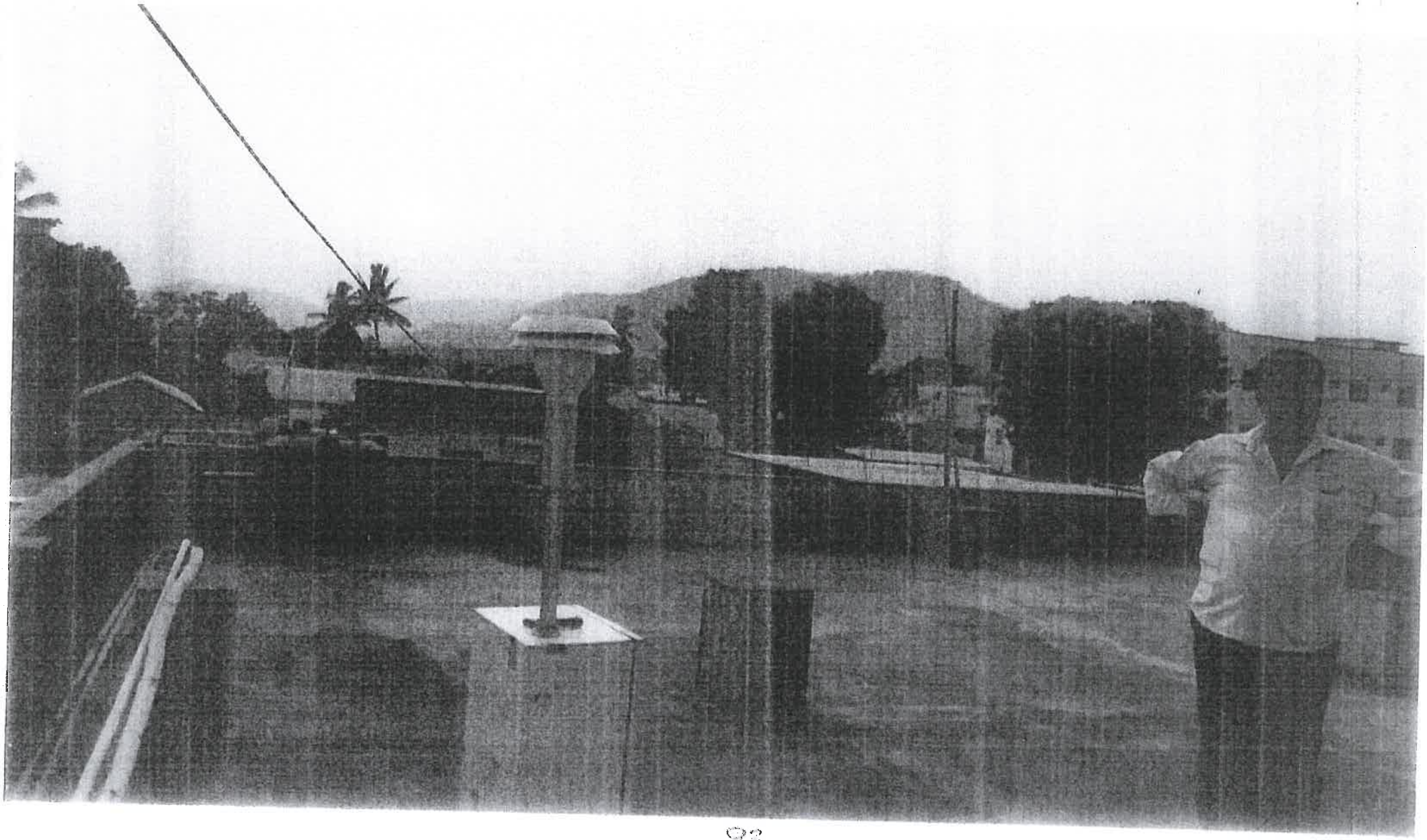





Envirotech
RESPIRABLE DUST SAMPLER
Envirotech APM





AAQ - July, 2019

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Recognized by Govt.of India-MoEF & CC, New Delhi ,Accredited by: QCI-NABET for EIA

Ref: SVELC/PIP/19-07/01

Date: 04-08-2019

NAME AND ADDRESS : M/s.POLAVARAM IRRIGATION PROJECT,
POLAVARAM,
WEST GODAVARI
ANDHRA PRADESH.

SAMPLE PARTICULARS : AMBIENT AIR QUALITY

SOURCE OF COLLECTION : NEAR QUARTERS COMPOUND

DATE & TIME OF START : 26-07-2019@ 10:00hr

ATMOSPHERE CONDITION : CLEAR SKY

TEST REPORT

S.No	PARAMETER	UNIT	RESULT	STANDARD	TIME WEIGHT AVG	METHOD
1.	Particulate Matter (Size<10μ) or PM_{10}	$\mu g/m^3$	48.5	100	24 hrs	IS:5182 (P-23) Gravimetric
2.	Particulate Matter (Size<2.5μ) or $PM_{2.5}$	$\mu g/m^3$	22.6	60	24 hrs	40 CFR USEPA Gravimetric
3.	Sulphur Dioxide – SO_2	$\mu g/m^3$	8.2	80	24 hrs	IS:5182 (P-2)-West and Gaeke Method
4.	Nitrogen Dioxide - NO_2	$\mu g/m^3$	10.4	80	24 hrs	IS:5182(P-6) - Jacob &Hochheise Method

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Ref: SVEL/PIR/19-07/02 Date: 04-08-2019

NAME AND ADDRESS	:	M/s.POLAVARAM IRRIGATION PROJECT, POLAVARAM, WEST GODAVARI ANDHRA PRADESH.
SAMPLE PARTICULARS	:	AMBIENT AIR QUALITY
SOURCE OF COLLECTION	:	NEAR BC COLONY
DATE & TIME OF START	:	27-07-2019@ 10:30hr
ATMOSPHERE CONDITION	:	CLEAR SKY

TEST REPORT

S.No	PARAMETER	UNIT	RESULT	STANDARD	TIME WEIGHT AVG	METHOD
1.	Particulate Matter (Size<10μ) or PM_{10}	μg/m³	51.6	100	24 hrs	IS:5182 (P-23) Gravimetric
2.	Particulate Matter (Size<2.5μ) or $PM_{2.5}$	μg/m³	24.8	60	24 hrs	40 CFR USEPA Gravimetric
3.	Sulphur Dioxide – SO_2	μg/m³	8.9	80	24 hrs	IS:5182 (P-2)-West and Gaeke Method
4.	Nitrogen Dioxide - NO_2	μg/m³	10.8	80	24 hrs	IS:5182(P-6) - Jacob &Hochheiser Method

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Ref: SVELC/PIP/19-07/03 Date: 04-08-2019

NAME AND ADDRESS : **M/s.POLAVARAM IRRIGATION PROJECT, POLAVARAM, WEST GODAVARI ANDHRA PRADESH.**

SAMPLE PARTICULARS : **AMBIENT AIR QUALITY**

SOURCE OF COLLECTION : NEAR CWC JE OFFICE AREA

DATE & TIME OF START : 28-07-2019@ 11:00hr

ATMOSPHERE CONDITION : CLEAR SKY

TEST REPORT

S.No	PARAMETER	UNIT	RESULT	STANDARD	TIME WEIGHT AVG	METHOD
1.	Particulate Matter (Size<10μ) or PM_{10}	$\mu g/m^3$	48.6	100	24 hrs	IS:5182 (P-23) Gravimetric
2.	Particulate Matter (Size<2.5μ) or $PM_{2.5}$	$\mu g/m^3$	23.8	60	24 hrs	40 CFR USEPA Gravimetric
3.	Sulphur Dioxide – SO_2	$\mu g/m^3$	9.2	80	24 hrs	IS:5182 (P-2)- West and Gaeke Method
4.	Nitrogen Dioxide - NO_2	$\mu g/m^3$	11.7	80	24 hrs	IS:5182(P-6) - Jacob &Hochheiser Method

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Ref: SVELC/PIP/19-07/04 Date: 04-08-2019

NAME AND ADDRESS	:	**M/s.POLAVARAM IRRIGATION PROJECT, POLAVARAM, WEST GODAVARI ANDHRA PRADESH.**
SAMPLE PARTICULARS	:	**AMBIENT AIR QUALITY**
SOURCE OF COLLECTION	:	NEAR POLICE CHECK POST AREA
DATE & TIME OF START	:	29-07-2019@ 11:30hr
ATMOSPHERE CONDITION	:	CLEAR SKY

TEST REPORT

S.No	PARAMETER	UNIT	RESULT	STANDARD	TIME WEIGHT AVG	METHOD
1.	Particulate Matter (Size<10μ) or PM_{10}	$\mu g/m^3$	66.6	100	24 hrs	IS:5182 (P-23) Gravimetric
2.	Particulate Matter (Size<2.5μ) or $PM_{2.5}$	$\mu g/m^3$	28.8	60	24 hrs	40 CFR USEPA Gravimetric
3.	Sulphur Dioxide – SO_2	$\mu g/m^3$	11.2	80	24 hrs	IS:5182 (P-2)-West and Gaeke Method
4.	Nitrogen Dioxide - NO_2	$\mu g/m^3$	14.8	80	24 hrs	IS:5182(P-6) - Jacob &Hochheiser Method

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Ref: SVELC/PIP/19-07/05 Date: 04-08-2019

NAME AND ADDRESS	:	**M/s.POLAVARAM IRRIGATION PROJECT, POLAVARAM, WEST GODAVARI ANDHRA PRADESH.**
SAMPLE PARTICULARS	:	**AMBIENT AIR QUALITY**
SOURCE OF COLLECTION	:	NEAR TRIVANI CAMP OFFICE AREA
DATE & TIME OF START	:	30-07-2019@ 12:30hr
ATMOSPHERE CONDITION	:	CLEAR SKY

TEST REPORT

S.No	PARAMETER	UNIT	RESULT	STANDARD	TIME WEIGHT AVG	METHOD
1.	Particulate Matter (Size<10μ) or PM_{10}	$\mu g/m^3$	54.5	100	24 hrs	IS:5182 (P-23) Gravimetric
2.	Particulate Matter (Size<2.5μ) or $PM_{2.5}$	$\mu g/m^3$	23.3	60	24 hrs	40 CFR USEPA Gravimetric
3.	Sulphur Dioxide – SO_2	$\mu g/m^3$	10.3	80	24 hrs	IS:5182 (P-2)-West and Gaeke Method
4.	Nitrogen Dioxide - NO_2	$\mu g/m^3$	13.5	80	24 hrs	IS:5182(P-6) - Jacob &Hochheiser Method

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